

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 287 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2020**

Name of the Company: Gurjar Gravures Pvt Ltd
V/s
Pradip Overseas Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Dr. Kamlesh Vaidankar appeared for the Operational Creditor.

Learned PCA Dr. Hiten Parikh appeared.

Learned Counsel for the Operational Creditor brought to our notice that the Corporate Insolvency Resolution Process has already initiated against the same Corporate Debtor i.e. **Pradip Overseas Ltd.** vide its **order dated 09.11.2020 in CP(IB) No. 221/7/NCLT/AHM/2017.** In view of this, the present IB Petition stands disposed of being infructuous.

The Operational Creditor is at liberty to approach IRP/Resolution Professional to lodge its claim and Resolution Professional to consider the same as per the Rules. Further, the liberty is granted to revive this proceeding in case Corporate Insolvency Resolution Process of the Corporate Debtor is set aside.

Accordingly, CP(IB) No. 287 of 2020 stands disposed of being infructuous.

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 8th day of December, 2020.

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